

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (Crl.) No.7438/2023

(Arising out of impugned final judgment and order dated 12-06-2023 in CRLMA No. 10859/2023 passed by the High Court of Delhi at New Delhi)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

SAMEER MAHANDRU

Respondent(s)

Date : 21-06-2023 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE M.M. SUNDRESH
(VACATION BENCH)

For Petitioner(s)

Mr. Tushar Mehta, SG (Mentioned by)
Mr. Zoheb Hossain, Adv.
Mr. Kshitiz Aggarwal, Adv.
Mr. Vinayak Sharma, Adv.
Mr. M.K. Maroria, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Upon being mentioned by learned Solicitor General for the petitioner – Directorate of Enforcement seeking urgent listing of the matter, we deem it appropriate to direct the Registry to list the matter expeditiously.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)